

# LOK SABHA DEBATES

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## LOK SABHA

Monday, June 21, 1971 (Jyaishta  
31, 1893 (SAKA))

(The Lok Sabha met at Eleven of the Clock)

[MR. SPEAKER in the Chair]

### MEMBERS SWORN

1. SHRI KUSHOK BAKULA (Ladakh—  
Jammu & Kashmir)
2. SHRIMATI M. GODFREY (Nomi-  
nated—Anglo-Indian)

### ORAL ANSWERS TO QUESTIONS

#### Complaint about Corruptions in Supply Corps of Armed Forces and other Military Establishments

\*603. SHRI S. P. BHATTACHARYYA :  
Will the Minister of DEFENCE be pleased to  
state :

(a) the number of complaints about corrup-  
tion in the Supply Corps of the Armed Forces  
and other military establishments, received  
during 1969-70 and 1970-71 ; and

(b) whether there is adequate machinery  
to investigate and book cases of this nature ?

THE MINISTER OF DEFENCE (SHRI  
JAGJIWAN RAM) : (a) The number of  
complaints received during the two years is as  
follows :

1969-70	..	179
1970-71	..	132

(b) An adequate machinery exists for deal-  
ing with such cases.

SHRI S. P. BHATTACHARYYA : What  
steps will be taken against the persons who  
have committed wrong ?

SHRI JAGJIWAN RAM : There is an  
elaborate procedure laid down. Wherever  
complaints are made, investigations are held  
and if it is proved that the allegations have been  
substantiated, disciplinary proceedings are  
started against them and punishments are  
awarded.

#### Complaint by Pakistan with U. N. Security Council about ban of over-flights of Pakistani Civil and Military Aircraft over Indian Territory

\*605. SHRI P. K. DEO : Will the Minis-  
ter of EXTERNAL AFFAIRS be pleased to  
state :

(a) whether Pakistan recently lodged a  
complaint with the U. N. Security Council  
about the ban of over-flights of Pakistani civil  
and military aircraft over the Indian territory  
following the hijacking incident ; and

(b) if so, the reaction of Government in this  
regard ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF EXTERNAL AFFAIRS  
(SHRI SURENDRA PAL SINGH) : (a) The  
Permanent Representative of Pakistan to the  
United Nations has addressed two letters to  
the president of the Security Council on the  
subject in February and May this year.

(b) The Government of India has informed  
the President of the Security Council of the  
facts of the case. We have emphasised to  
members of the Security Council as well as to  
the rest of the world that Pakistan has been  
guilty of violating international law and  
endangering civil aviation in the sub-conti-  
nent by its involvement in the hijacking and,  
the wanton blowing up of the Indian plane

and that Pakistan did this as part of its policy of confrontation with and hostility towards India.

**SHRI P. K. DEO :** While congratulating the Government for taking strong steps in not allowing Pakistani planes to overfly India, may I know how far the matter has proceeded regarding payment of compensation and surrender of hijackers to this country for trial ?

**SHRI SURENDRA PAL SINGH :** This does not directly relate to the Question.

**MR. SPEAKER :** This is not relevant here.

**SHRI P. K. DEO :** On a small matter like this, Pakistan had the cheek to go to the Security Council. But so far as we are concerned, in spite of the tremendous development in Bangla Desh and its repercussions in this country on its economy and defence, we have sat tight for all these months and we have not taken any steps to bring the matter to the Security Council .

**MR. SPEAKER :** Don't make a speech ; ask a question.

**SHRI P. K. DEO :** Why have we not gone to the Security Council on the Bangla Desh question ? So, it has compelled the Members to move the matter on their own. The Government should have taken up the matter *suo motu*. Why have the Government not taken up the matter to the Security Council so far as Bangla Desh question is concerned ?

**MR. SPEAKER :** How is it relevant ? That is not relevant here.

**SHRI P. K. DEO :** You don't allow a question on hijackers ; you don't allow a question on the payment of compensation and you don't allow a question about reference to Security Council on Bangla Desh.

**MR. SPEAKER :** If you go on asking irrelevant questions, what can I do ? I am so sorry. I cannot allow you.

**SHRI M. KALYANASUNDARAM :** Is it a fact that Pakistan has lodged a complaint with the International Civil Aviation Organisa-

tion regarding this matter and, if so, what is the attitude of the Government of India thereto ?

**SHRI SURENDRA PAL SINGH :** Just to clarify the position, may I submit that Pakistan brought this matter to the notice of the Security Council in the form of information only. They have not sought any debate in the Security Council. But this matter has been raised in the ICAO by Pakistan and we have submitted a suitable reply to their complaint.

**SHRI SOMCHAND SOLANKI :** In this Question, the reference to the Security Council is the central idea. So, any question can be asked. May I know from the Government whether any complaint has been lodged by the Government of India regarding settlement of refugees and the territory which is illegally occupied by Pakistan . . .

**MR. SPEAKER :** Not relevant

**SHRI SOMCHAND SOLANKI :** The central idea in the Question pertains to the reference to the Security Council. So, any question can be asked

**MR. SPEAKER :** This is a complaint by Pakistan . . .

**SHRI SOMCHAND SOLANKI :** The word 'Pakistan' is there in my question. I am not going out of this Question.

**MR. SPEAKER :** But that is not relevant

**SHRI S. A. SHAMIM :** May I know from the hon. Minister as to why was this option left to Pakistan to go to Security Council for the hijacking and place this country on the defensive instead of our Government going to the Security Council and lodging a complaint that our plane was hijacked ?

**SHRI SURENDRA PAL SINGH :** May I once again repeat that Pakistan has not taken it up with the Security Council. Pakistan has merely brought it to the notice of the Security Council. It has not asked the Security Council to take any action nor did it ask for any debate.